

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 4th day of April Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

OA.310/481/2019

A. Mathivanan,
S/o Late R. Adipatham,
No.1/122, Kalanikattu Street,
Kangeyanallore,
Vellore District,
Vellore- 632 006.

....Applicant

(By Advocate: M/s. D. Rajgopal)

Versus

1. Union of India Rep. by
The Principal Chief Controller of Accounts,
Central Board of Direct Taxes,
Zonal Accounts Office, Chennai;

2. Senior Accounts Officer, Pension,
Zonal Accounts Office,
121, Nungambakkam High Road,
Chennai.Respondents

(By Advocate:)

ORAL ORDER

[Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)]

Applicant has filed this OA seeking the following relief:-

"directing the respondents to consider the representation of the applicant dated 13.12.2018 and sanction medical allowances from 01.01.2006 to 31.12.2006 and from 01.01.2017 to 31.08.2017 and pass such other further orders as this Hon'ble Tribunal may deem fit and proper."

3. When the matter is taken up, learned counsel for the applicant submits that applicant had made representations dated 21.08.2017, 28.10.2017, 22.11.2017, 28.11.2017 and 07.03.2108 with regard to his grievance for medical allowance in terms of the relevant rules/instructions, which had failed to evoke a response from the respondents till date. He, accordingly urges that the pending representations of the applicant may be directed to be considered by the competent authority within a time limit to be set by the Tribunal.

4. In view of the limited relief urged and the fact that the representations of the applicant are alleged to be pending before the authorities, I deem it appropriate to direct the competent authority to consider the pending representations of the applicant dated 21.08.2017, 28.10.2017, 22.11.2017, 28.11.2017 and 07.03.2108 if received, in accordance with the relevant rules and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.



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5. OA is disposed of at the admission stage with the above direction without going into the substantive merits of the case. No costs.